

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No. 2**  
**(IB)-419(PB)/2020**

**IN THE MATTER OF:**

Jadu Nath Behura

.... Applicant/petitioner

Vs.

M/s. Mahavir Stone Crushing Pvt Ltd.

.... Respondent

**Order Under Section 9 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 05.02.2020**

**Coram:**

**SH. B. S. V. PRAKASH KUMAR**  
**HON'BLE ACTG. PRESIDENT**

**SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Mr. Biswajit Das, Ms. Anamika Sharma, Advs.

**ORDER**

Notice to show cause as to why the Corporate Insolvency Resolution Process be not initiated against the corporate debtor-respondent on 19.02.2020.

Process dasti as well. Liberty is also granted to serve through other processes including e-mail.

List the matter on 19.02.2020.

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**(B.S.V PRAKASH KUMAR)**  
**ACTG. PRESIDENT**

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**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**